

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 73 OF 2019 IN
DFR NO. 3722 OF 2018

Dated: 22nd January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Limited

.... Appellant(s)

Versus

CLP Power India Private Limited & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Sbhusham Arya
Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. Janmali M. For R-1

ORDER

Issue notice to the Respondents returnable on 07.03.2019. Dasti, in addition, is also permitted.

The learned counsel, Mr. Janmali M., accepts notice for the first Respondent and prays for four weeks time to file reply to the IA No. 73 of 2019 filed by the Appellant for condonation of delay in filing the appeal.

The learned counsel, Mr. Shubham Arya, appearing for the Appellant prays for two weeks time thereafter to file rejoinder to the reply to be filed by the first Respondent.

Submissions of the learned counsel for the first Respondent and the Appellant, as stated supra, are placed on record.

The learned counsel for the first Respondent is permitted to file reply to the IA No. 73 of 2019 filed by the Appellant for condonation of delay in filing the appeal by 18.02.2019, after duly serving copy to the learned counsel for the Appellant. Thereafter, the learned counsel for the Appellant is permitted

to file rejoinder to the reply to be filed by the first Respondent by 05.03.2019, after duly serving copy to the learned counsel for the first Respondent.

List the matter on 07.03.2019, as agreed by the learned counsel for the Appellant and the first Respondent.

(Ravindra Kumar Verma)
Technical Member
vt/kt

(Justice N.K. Patil)
Judicial Member